

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:62

ANSWERED ON:22.02.2011

PENALTY ON IOA

Joshi Dr. Murli Manohar;Yadav Shri Dinesh Chandra

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Central Information Commission has imposed economic penalty on the Indian Olympic Association (IOA) for showing negligence in complying with the Right to Information Act;

(b) if so, the details thereof; and

(c) the details of the amount given as penalty by the IOA?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS(SHRI AJAY MAKEN)

(a) & (b) : Indian Olympic Association (IOA) has informed that there was delay in replying to 2 (two) RTI applications dated 12.7.2010 and 23.8.2010 of Shri Subhash Chandra Aggarwal.

(c) An amount of Rs.25,000/- as penalty for not responding timely to application dated 12.07.2010 and an amount of Rs.20,000/- as penalty towards application dated 23.08.2010 have been paid by IOA on 14.01.2011. Besides, a compensation amount of Rs.2,000/- has been paid to the applicant by IOA.